

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:251  
ANSWERED ON:23.11.2011  
CVC ORDER ON ANONYMOUS COMPLAINTS  
Argal Shri Ashok

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether as per order of the Central Vigilance Commission, no action can be taken by the Ministry on anonymous complaints; and  
(b) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office  
(SHRIV. NARAYANASAMY)

(a) & (b): Yes Sir. The Central Vigilance Commission has, vide its circular No. 3(v)/99/2 dated 29th June, 1999, ordered that no action should at all be taken on any anonymous or pseudonymous complaints and they must just be filed. These orders were reiterated by the Commission vide its circular No. 98/DSP/9 dated 31st January, 2002. In its subsequent circular No. 98/DSP/9 dated 11th October, 2002, while reiterating the earlier instructions, the Commission has further directed that if any department/ organization proposed to look into any verifiable facts alleged in such complaints, it may refer the matter to the Commission seeking its concurrence through the CVO or head of the organization, irrespective of the level of employees involved therein.